

(2)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A.No.665/2004

M.A No 572/204

Monday, this the 15th day of March, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

1. Smt. Manjula Tigga
P.No.6965143
2. Smt. Sarita Bhatia
P.No.6964728
3. Smt. Kusum Lata
P.No.6964479
4. Smt. Shobha Johri
P.No.6964729

..Applicants

(By Advocate: Shri Susheel Sharma)

Versus

1. Union of India through the Secretary
Ministry of Defence
South Block, New Delhi
2. Director General of Ordnance Services
(OS-20) MGOs Branch
Sena Bhavan, Army Headquarters
DHQ PO, New Delhi-11
3. The Commandant
Central Ordnance Depot
Delhi Cantt.110 010
4. CSO (A)
Personal Officer (Civ)
Establishment (NI) Branch
Central Ordnance Depot
Delhi Cantt.110 010

..Respondents

O R D E R (ORAL)

Justice V. S. Aggarwal:

The applicants are Data Entry Operators. Pursuant to the recommendations of the 4th Central Pay Commission, the Data Entry Operators were divided into four grades, namely, Data Entry Operators Grade I, Data Entry Operators Grade 'B', Data Entry Operators Grades 'C' and 'D'.

MS Ag

(2)

2. Ministry of Defence had issued a notification of 9.10.1997 whereby the pay scales of Data Entry Operators were revised. Subsequently, vide notification of 11.11.1997, Grade 'B' of the Data Entry Operators had been deleted and presently it is stated that there are only three grades, namely, Data Entry Operators Grade 'A' (scale Rs.4000-6000), Data Entry Operators Grade 'C' (scale Rs.5000-8000) and Data Entry Operators Grade 'D' (scale Rs.5500-9000).

3. The applicants are praying that they were entitled to the Assured Career Progression scheme and since the grade 'B' of Data Entry Operators had been abolished, they were entitled to the next higher scale, i.e., Rs.5000-8000/-.

4. The applicants in this regard have submitted a representation to the respondents.

5. The grievance of the applicants is that in accordance with the Assured Career Progression Scheme, they have to be placed in the next higher grade available and that is being denied.

6. The impugned order dated 6.1.2004 indicates that no reasons have been given and the representations have been returned un-actioned stating that the pay has properly been fixed.

7. It would be highly appreciated if the appropriate authority passes a speaking order in this regard

18 Aug

2

(3)

preferably within three months of the receipt of a certified copy of the present order and accordingly, without affecting the rights of the respondents, the petition is disposed of.

S. K. Naik

(S. K. Naik)
Member (A)

V. S. Aggarwal

(V. S. Aggarwal)
Chairman

/sunil/